

The Central Civil Services (Conduct) Rules, 1964

RULE 18. MOVABLE, IMMOVABLE AND VALUABLE PROPERTY:

THE SCHEDULE

[See Rule 18 (1)]

Return of Assets and Liabilities on First Appointment on the 31st December, 19 .

1. Name of the Government servant in full BALDEV SINGH
(in block letters)

2. Service to which he belongs ADDITIONAL DISTRICT & SESSIONS JUDGE SOLAN

3. Total length of service upto date JOINED ON 26th MARCH 2010

(i) in non-gazetted rank.
(~~ii~~) in gazetted rank.

4. Present post held and place of posting ADDITIONAL DISTRICT & SESSIONS JUDGE SOLAN

5. Total annual income from all sources during the Calendar year immediately proceeding the 1st day of January 19 .

6. Declaration -

I hereby declare that the return enclosed namely, Forms I to V are complete, true and correct as on ~~20-12-2010~~ to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of rule 18 of the Central Services (Conduct) Rules, 1964.

Date 20-12-2010

Signature [Signature]
Addn. ADDITIONAL DISTRICT & SESSIONS JUDGE,
Solan.


Note 1. This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.

Note 2. If a Government servant is a member of Hindu Undivided Family with coparcenaries rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No. I the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added wherever necessary.

FORM NO. 1

STATEMENT OF IMMOVABLE PROPERTY ON FIRST APPOINTMENT AS ON 31ST DEC, 2010

S.No	Description of Property	Precise Location(Name of District, Division, Taluk and Village in which the properties is situated and also its distinctive number etc)	Area of land(In Case of Land & building)	Nature of Land in case of landed property	Extant of interest	If not in own name, state in whose name held and his/her relationship if any to the government servant
1.	Land, shop, house	1. Basant Avenue, Ludhiana, 2. Guru Kirpa Street near Basant Avenue, Ludhiana, 3. Omaxe shopping Mall, Ludhiana, 4. 1/4 th share in Ancestral land in Village Raisari, District Una. Four storey house with parking and Attique in Mauja Kareru Chakker, Shimla, District Shimla, 1/3 rd share in ancestral House.	625 yards 165.34 Sq.M. 132 Kanals(ancestral land)shop 1035 Sq. ft	2 Plots, 1 shop Residential House	Full interest in shops/plots, 1/4 th share in ancestral land, 1/3 rd share in ancestral house.	Smt. Gurpreet Kaur (wife), own name
2	Tract or and other Agricultural implement, Tube wells, 1/4 th share.	Village Raisari, The & Distt, Una				
3.	office chowkh	M.C parking Near High Court Shimla	on lease for 15 years	lease money Rs one Lakh.		


 Additional District & Session Judge,
 Solan

Date of acquisition	How acquired(whether by purchase, mortgage, lease in- heritance, gift or otherwise) and name with details of person/persons from whom acquired(address and connection of the Government servant ,if any, with the person/persons concerned) Please see Note 1 below)	Value of the Property(see Note 2 below)	Particulars of sanction of prescribed authority, if Any	Total annual income from the property.	Remarks
8.	9.	10.	11.	12.	13.
1999	House, shop and plots by purchase, Ancestral land by inheritance.	Plots: 9,laksh/0 thousand, Shop: Rs.93,36,173/ Ancestral Land Appx. 70 Lakhs	N.A	No Income from plots. Rs.77,024/-per month from shop, Rent from House at Shimla Rs. 5,000/- PM	
-	In heritance	-	-	-	-

Note:- Nothing has been purchased or sold after joining of service.

Date:- 20-12-2010

Signature
 Additional District & Sessions Judge,
 Solan,

~~RECEIVED~~

FORM NO II
STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT AS ON 31ST Dec, 2010

S. No.	Description	Name & address of Company, Bank etc	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Government servant	Annual income derived	Remarks
1.	2.	3.	4.	5.	6.	7.
1.	Deposits	U.Co Bank, High Court of H.P.	36,410/-	Own name	Interest	
2.	-do-	K.C.C.B, Una	4,000/-	Own name	-do-	
3.	-do-	S.B.O.P, Solan	1,21,995/- salary account	-do-	-	
4.	-do-	MIS Post Office Shimla	500/- per month from 2009 onwards	-do-	-do-	
5.	-do-	-do-	1000/- per month from 2009	wife	-do-	
6.	-do-	-do-	500/- per month from 2007	Son	-do-	
7.	-do-	P.P.F Account, S.B.O.P. Una	Rs. 1,32,924/- as on 20-12-2009	Own name	-do-	
8.	-do-	Post Office, Una	S.B. Account Rs. 36,587/-	-do-	-do-	
9.	-do-	Post office, Una MIS, Scheme,	Rs, 2,01,000/- as on 4.7.2009	-do-	-do-	
10.	-do-	FDR with U.Co Bank, HHC Shimla	Three , 2 Lakhs, 1,73,217/- 2,12,896	-do- Hypothicated to Loan account of vehicle	-do-	
11.	-do-	1/4 th share in Rs.50,000/- FDR in village Society in herited from father	-	-	-do-	
12.	Investment	LIC, Shimla since 2007	Rs.1,00,000/-	-do-	Interest	

13.	Loan account Uco Bank HHC Shimla	Vehicle	Rs.3,60,942/-			
14.	-do-	Building	Rs.19,614/-			
15.	Deposit	P&S Bank,Baba Ishar Branch,Ludhiana	Rs.5,00,000/-	Son	Interest	
16.	Investment	Scheme in HDFC	Rs.1,00,000/-	Son	Interest	
17.	Deposit	HDFC, Bank	Rs.4,00,000/-	Wife	Interest	
18.	FDR	HDFC, Bank	Rs.1,75,500/-	Wife	Interest	
19.	Investment	NSC	Rs.1,00,000/-	Wife	Interest	
20.						

Note:- After joining of service, neither any investment has been made nor any loan has been raised.

Date:- 20-12-2010

[Handwritten Signature]
Signature

Additional District & Session Judge,
Solani, *[Handwritten Initials]*

FORM NO. III
STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT AS ON 31ST Dec, 2010

S. No.	Description of items	Price or value at the time of acquisition and /or the total payment made upto the date of return, as the case may be, in case of articles purchased on hire purchase or instalment basis	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant	How acquired with approximate date of acquisition	Remarks
1.	2.	3.	4.	5.	6.
1.	Jewellery 900 Gms	Rs.18,00,000/-	-	50% jewellery from gift and 50 % from purchase since 1997	
2.	Car	Rs.8,47,000/-	-	Loan from U.Co Bank, HHC, Shimla	
3.	LCD	Rs.45,000/-	-	On instalments	
4.	Home Theater	Rs.18,000/-	-	Cash payment	
5.	Refrigerator	Rs. 17,000/-	-	-do-	
6.	Washing Machine	Rs. 19,000/-	-	-do-	
7.	Drier	Rs.18,000/-	-	-do	
8.	Laptop	Rs. 45,000/- + 21,000/-	-	Gifted by Nephew and brother in law.	
9.	Camera(Handicam)	Rs.20,000/-	-	Gifted by brother in Law	
10.	Digital Camera	Rs. 11,000/-	-	Gifted by brother.	

Date:- 20-12-2010

[Signature]
Signature
Additional District & Session Judge,
Solani, *[Signature]*

FORM NO IV
STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST
APPOINTMENT AS ON THE 31ST December, 2010

Sr. No	Policy No. and date of policy	Name of Insurance Company	Sum insured date of maturity	Amount of annual premium	Type of Provident Funds/GPF /CPF,(Insurance Policies) account No.	Closing balance as last reported by the Audit / Accounts Officer along with date of such balance	Contribution made subsequently	Total	Remarks (if there is dispute regarding closing balance the figures according to the Government Servant should also be mentioned in this col.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10
1.		LIC, Shimla	1,00,000 DOM Life	Rs.1434 P.A					
2.	Dec,2001	LIC, Una	18,12,500 DOM 18-12-2016	Rs.26.727/ PA					
3.	Feb,2010	Policy in HDFC	2030	1,00,000 P.A					

Date:-20-12-2010

[Signature]
Signature
Additional Director, Pension Deptt.
Srinagar

FORM NO. V

STATEMENT OF DEBTS AND OTHER LIABILITIES ON FIRST APPOINTMENT AS ON 31ST DECEMBER, 2010

Sl. No.	Amount	Name and address of creditor	Date of incurring Liability	Date of Transaction	Remarks
1.	2.	3.	4.	5.	6.

Date: 2-12-2010

[Signature]
Signature

[Signature]
Additional District & Session Judge,
Dudhgaon